CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIVIL CONTEMPT PETITION NO.81 OF 2005 IN ORIGINAL APPLICATION NO.1371 OF 2000

WEDNESDAY, THIS THE 30th DAY OF OCTOBER, 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN HON'BLE MR. P. K. CHATTERJI, MEMBER-A

Smt. Dharmsheela Devi, W/O Late Jagadish Prasad, R/O Jahagirabad, Dara Nagar, District-Kaushambi, U.P.

. Applicant

By Advocate : Shri R. S. Prasad

Versus

- 1. Sri R. Ganeshan,
 Secretary and Director (Postal),
 Ministry of Communication,
 Government of India,
 Department of Post, Dak Bhawan,
 Sansad Marg, New Delhi.
- Sri Ashutosh Tripathi Post Master General, Allahabad.
- 3. Shri Swarn Chug,
 A. Dire4ctor General (Legal),
 Ministry of Communication,
 Government of India,
 Department of Post, Dak Bhawan,
 Sansad Marg, New Delhi.

. Respondents/Contemnors

ORDER

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

We have heard the parties counsel. It has been averred in compliance report dated 30.10.2007 that the cheque for Rs.1,16,703/- has already been handed to the applicant Smt. Dharmsheela Devi, the receipt of the cheque has already been endorsed to the reply. Although the learned counsel for the applicant states

that the applicant has not turned up so as to tell that the cheque has been received but believing the statement made by the respondents, we have decided to drop these proceedings and discharge the notices.

2. We do not think that the respondents will fabricated false receipt of the cheque or will state wrong facts about the receipt of the amount, so the proceedings are dropped and the notices are discharged.

Member-A

Vice-Chairman

/ns/